

वैद्यों और हकीमों के लिये संहिता

- *1579. श्री प्रकाशचौर शास्त्री :
 श्री यशवन्त सिंह कुशवाह :
 श्री रघुबीर सिंह शास्त्री :
 श्री हुकूम चन्द कदवाय :
 श्री रामावतार शर्मा :
 श्री आत्म दास :
 श्री शिव कुमार शास्त्री :
 डा० सूर्य प्रकाश पुरी :
 श्री ग० च० बोक्षित :

क्या स्वास्थ्य एवं परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वैद्यों और हकीमों के लिये एक आचार संहिता बनाने का कोई प्रस्ताव है ;

(ख) यदि हां, तो उस पर अन्तिम निर्णय कब तक हो जाने की संभावना है ;

(ग) क्या उक्त आचार संहिता के बारे में वैद्यों और हकीमों से भी परामर्श किया गया है ; और

(घ) यदि हां, तो इस बारे में उनकी क्या प्रतिक्रिया है ?

स्वास्थ्य एवं परिवार नियोजन मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) जी नहीं ।

(ख) से (घ). यह प्रश्न नहीं उठते ।

Safety Margin in C.P.W.D. Constructions

*1580. Shri Jyotirmoy Basu: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the safety margin observed in Central Public Works Department constructions;

(b) whether it is considered too high; and

(c) whether the Government propose to consider to change the sche-

dule and specifications as a economy measure?

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) The margins of safety are different for different building materials.

(b) No. These margins are as prescribed by Indian Standards Institution.

(c) The specifications are already austere and economical. The schedule of rates is revised periodically on the basis of prevailing market trends.

Government Accommodation occupied by Ex-M.Ps.

*1581. Shri Nitiraj Singh Chaudhary: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 67 on the 25th May, 1967 and state:

(a) how many of 37 ex-M.Ps. defeated in the last Elections have so far vacated their quarters;

(b) how many other ex-M.Ps. who were defeated earlier are still in occupation of the quarters allotted to them as M.Ps.;

(c) the further steps that are being taken to get the quarters vacated; and

(d) whether private bungalows are proposed to be hired by Government for allotment to new M.Ps. in lieu of unauthorised occupation by ex-M.Ps.?

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) 28.

(b) None.

(c) Eviction proceedings under Public Premises (Eviction of Unauthorised Occupants) Act, 1968 are being processed in the remaining nine cases.

(d) No.